

India (RBI) have authorised all the branches of public sector banks to exchange soiled and certain categories of mutilated notes. RBI have also given full powers for exchange of all types of mutilated notes to about 3200 currency chest branches of the public sector banks, in addition to its own offices affording the same facility, all over the country. The authorised bank branches have been effecting exchange of soiled/mutilated notes in accordance with RBI's Rules governing their exchange. Specific complaints from the public in this regard, whenever received, are taken up by RBI with concerned banks for remedial action.

**Assistance given by LIC for Socially Oriented Scheme in Punjab**

10964. SHRI KAMAL CHAUDHURY : Will the Minister of FINANCE be pleased to state :

(a) whether the Life Insurance Corporation of India has extended financial assistance to any socially-oriented schemes in Punjab ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) Yes, Sir.

(b) Upto 31.3.1988 LIC has advanced loans as under :—

Scheme	(Rs. in Lakhs)
1. State Electricity Board	11213.00
2. State Govt. for Social Housing	3409 36
3. Punjab Water Supply & Sewerage Board	3768.99
4. State Road Transport Corporation	695.00
5. Punjab State Apex Cooperative Housing Society	3950.00

**Claim Inspectors in New India Assurance Company**

10965. SHRI R. DHANUSHKODI ATHITHAN : Will the Minister of FINANCE be pleased to state :

(a) the number of claim Inspectors promoted as Assistant Administrative Officers under one time promotion policy in December, 1986 in New India Assurance Co. Ltd. ;

(b) the number of promotee claim Inspectors who have sent joint representation for proper justice of allotting the technical functions to the New India Assurance Company ;

(c) whether it is a fact that the management of New India Assurance Company is allotting non-technical functions to such technical officers promoted under one time promotion, if so, the reasons therefor; and

(d) whether it is a fact that the management had no consent of claim Inspectors while promoting them under one time promotion if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) 36.

(b) 21.

(c) Since under one time promotion policy the Claims Inspectors have been promoted as officers, they are entrusted with enlarged functions.

(d) In response to the interview call, Claims Inspectors were interviewed and then selected for promotion. Therefore, the question of obtaining further consent from them does not arise.

**Transportation Racket detected in National Textile Corporation**

10966. DR. B. L. SHAILESH : Will the Minister of TEXTILES be pleased to state :

(a) whether it is a fact that the transportation racket resulting in a loss of over